

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 12<sup>th</sup> day of March Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00283/2018

R. Saroja,  
W/o. Late Rajagopal,  
No.4/128, North Street,  
Seekarajapuram Mottur Village,  
Seekarajapuram Post,  
Walajah Taluk, Vellore District. ....Applicant

(By Advocate : M/s. D. Rajagopal)

VS.

1. Union of India Rep. by  
The Chief Postmaster General,  
Office of the Chief Postmaster,  
Tamil Nadu Circle,  
Chennai, Tamilnadu;
2. The Senior Divisional Railway Manager,  
Settlement Section,  
Southern Railway, Chennai Division,  
Park Town,  
Chennai-3;
3. S. Padmavathy,  
W/o. Late R. Shanmugam,  
No.4/17, North Street,  
Seetarajapuram Mottur Village  
Thandurai, Pattabiram,  
Chennai-600 072.

... Respondents

(By Advocate: None)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is taken up, learned counsel for the applicant submits that the applicant wished to withdraw the O.A. She accordingly makes an endorsement in the relevant record to this effect.

2. In view of the prayer to withdraw the O.A., the O.A. is dismissed as withdrawn. No costs.

(R. RAMANUJAM)  
MEMBER(A)

12.3.2018

asvs.